

1/15.11.1996 Counsel for the applicant : Mr. M. P. Dixit

Heard the learned counsel for the applicant.

Admit. Issue notices to the respondents to file written statement within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week. List on 6.1.1997 before the Registrar for completion of pleadings.

Prayer for interim relief is refused.

( V. N. Mehrotra )  
Vice-Chairman

MPS,

2/6.1.1997

The learned counsel for the applicant Shri <sup>Comsul</sup> M.P.Dixit is present. Mr.D.G.Dastidar, Jr. to <sup>1</sup> Sh. Gautam Bose appears for the respondents. Notices have been issued to the respondents. Put up on 19.2.1997 for filing W/s.

MPS.

( M. L. Paswan )  
Registrar I/c

3/18.2.1997

The learned counsel for the applicant Shri M.P.Dixit is present. Shri Gautam Bose, learned counsel appears for the respondents. W/s has not been filed as yet. Put up on 18.3.1997 for filing W/s.

1.6.11  
MPS 13/52

( S.P.Sinha )  
Dy. Registrar I/c

4/18.3.1997

The learned counsel for the applicant is present.

None for the respondents. No W/s has yet been filed so far.

Put up on 30.4.1997 for filing W/s.



( S.P. Sinha )

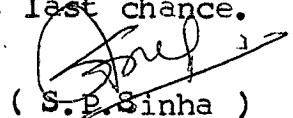
Dy. Registrar I/c

MPS.

5/30.4.1997

None for the parties. No W/s has yet been filed.

Put up on 30.5.1997 for filing W/s as a last chance.



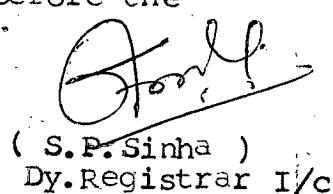
( S.P. Sinha )

Dy. Registrar I/c

MPS.

6/30.5.1997

None for the parties. No W/s has yet been filed, though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 9.7.1997.



( S.P. Sinha )

Dy. Registrar I/c

7./ 9.7.97.

Shri G. Bose, the counsel for the respondents.

Shri M.P. Dixit, the counsel for the applicant prays for three weeks time to file rejoinder. Allowed.

List it on 27.8.97 for direction.

/CBS/

  
( V.N. Mehrotra )

Vice-chairman

D/S filed on behalf  
all respondents  
filed on 30.5.97  
and file attacked  
14.7.97  
16.6.97  
MPS.

8./ 27.8.97. Shri M.P. Dixit, the counsel for the applicant.

Shri G. Bose, the counsel for the respondents.

rejoinder to  
the w/s on be  
half of the  
applicant filed  
on 28.8.97  
and file attached.

The learned counsel for the applicant states that he  
shall be filing rejoinder during the course of the day. List  
on 3.10.97 for hearing before the Single Member Bench.

N. Mehrotra  
10.9.97

/CBS/

V.N. Mehrotra

Vice-chairman

9

3.10.97

CM

Since the Bench is not available,  
list on 27.11.97 for hearing.

V.K. Srivastava  
(V.K. Srivastava)  
Dy. Registrar

10./ 27.11.97. The case is adjourned to be listed on 6.2.98  
for hearing.

/CBS/

S. Das Gupta,  
Member (A)

V.N. Mehrotra  
Vice-chairman

11/06.02.98 Shri M.P.Dixit, counsel for the applicant.

On the request made by Shri G.Bose, counsel  
for the respondents, case is adjourned to 16.04.1998  
for hearing.

SKJ

R. Rangarajan  
Member (A)

V.N. Mehrotra  
Vice-Chairman

12./ 16.4.98. Shri M.P. Dixit, the counsel for the applicant.

Shri G. Bose, the counsel for the respondents.

By mutual consent, the case is adjourned to  
15.5.98 for hearing.

/CBS/

G. NARASIMHAM  
MEMBER (J)

L.R.K. PRASAD  
MEMBER (A)

DA - 565/96

13./ 15.5.98. With consent of both the parties, case is adjourned to 27.07.1998 for hearing.

SKJ

*Re-List*  
(L.R.K.Prasad)  
Member (A)

*M.M.*  
(V.N.Mehrotra)  
Vice-Chairman

14/27.7.98 As prayed by the learned counsel for the applicant list for hearing on 24.8.98.

SKS

*Re-List*  
(L.R.K.Prasad)  
Member (A)

15/24.08.98 Shri M.P.Dixit, counsel for the applicant. List on 28.09.1998 for hearing.

SKJ

*Re-List*  
(L.R.K.Prasad)  
Member (A)

16./ 28.9.98. Shri M.P. Dixit, the counsel for the applicant. None for the respondents.

The learned counsel for the applicant states that due to rainy reason, the respondents' counsel has not come. Let it be adjourned to 23.11.98 for hearing.

/CBS/

*Re-List*  
(LAKSHMAN JHA)  
MEMBER (3)

17./ 23.11.98. On the request made by Shri M.P. Dixit, the counsel for the applicant, list it on 11.1.99 for hearing.

/CBS/

*Re-List*  
(LAKSHMAN JHA)  
MEMBER (3)

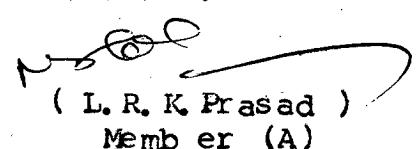
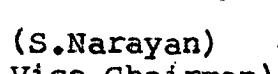
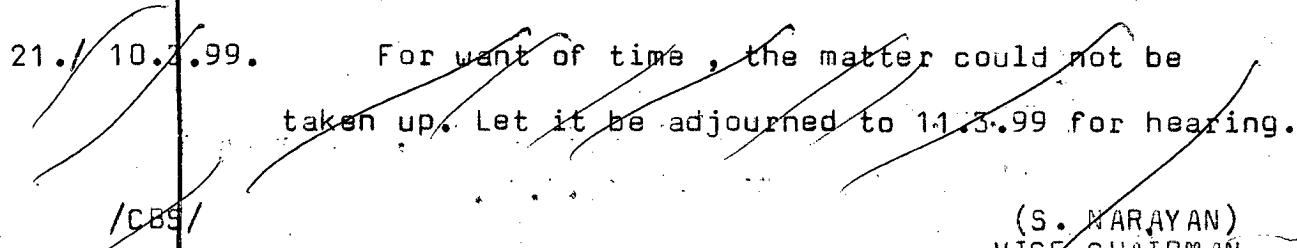
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

Order Sheet

..... Application No. .... O. A. - 565/96 - 199 in .....

Applicant (s) .... Respondent (s) ....

Advocate for Applicant (s) .... Advocate for Respondent (s) ....

Note of Registry	Orders of the Tribunal
18/11.1.1999	MPS. List it for hearing on 8.3.1999.   ( L. R. K. Prasad ) Member (A)
19/8.3.1999	MPS. List it for hearing on 9.3.1999.  ( S. Narayan ) Vice-Chairman
20/9.3.99	MPS. Let it be listed for hearing on 10.3.99 for want of time.   ( S. Narayan ) Vice-Chairman
21./ 10.3.99.	 /CBS/ For want of time, the matter could not be taken up. Let it be adjourned to 11.3.99 for hearing.  ( S. NARAYAN ) VICE-CHAIRMAN
22./ 10.3.99.	MPS. Shri M.P. Dixit, the counsel for the applicant Shri G. Bose, the counsel for the respondents.  By mutual consent let it be adjourned to 16.3.99 for hearing.   ( S. NARAYAN ) VICE-CHAIRMAN

23./ 16.3.99. Shri M.P. Dixit, the counsel for the applicant.  
Shri G. Bose, the counsel for the respondents.

By mutual consent of the parties, the case is adjourned to be taken up on 6.4.99 for hearing.

/CBS/

*LJK*  
(LAKSHMAN JHA)  
MEMBER (J)

24/06.04.99 Shri M.P.Dixit, counsel for the applicant.  
Shri G.Bose, counsel for the respondents.

By mutual consent of the parties, the case is adjourned to 07.05.1999 for hearing.

SKJ

*Sany*  
(S.Narayan )  
Vice-Chairman

25/7.5.1999 List it for hearing on 26.7.1999.

MES.

*LJK*  
( Lakshman Jha )  
Member (J)

*PRP*  
( L.R.K.Prasad )  
Member (A)

26

26.11.99 For want of time, hearing is  
CM adjourned to 17.9.99.

*PRP*  
(L.R.K.Prasad)  
Member (A)

*Sany*  
(S.Narayan )  
Vice-Chairman

27/19 17.9.99 List it for hearing on 2.11.1999.

AKJ

*JHA*  
( L.JHA )  
MEMBER (J)

*PRP*  
( L.R.K.PRASAD )  
MEMBER (A)

O.A. No. 565/96

28/2.11.99

List it for hearing on 28.12.99

SRK

*LJ*  
(Lakshman Jha)  
Member (J)

*Parul*  
(L.R.K. Prasad)  
Member (A)

29/28.12.99

Sh. M.P.Dixit, counsel for the applicant.  
Sh. V.Jha, Jr. to Sh. Bose, counsel for the resp.  
Counsel for the applicant prays for adjournment, list it for hearing on 28.1.2000

AKJ

*AKJ*  
(L.JHA)  
MEMBER (J)

30/28.1.2000

For want of time, list it for hearing

on 14.3.2000.

SKS

*HJS*  
( L. Hmingliana )  
Member (A)

*Say*  
( S. Narayan )  
Vice-Chairman

31./ 14.3.2000.

For want of time, hearing is adjourned to 16.5.2000.

/CBS/

*LL*  
( L. HMINGLIANA )  
MEMBER (A)

*Say*  
( S. NARAYAN )  
VICE-CHAIRMAN

OA-565/96

32/16.5.2000 As D.B. of Court No.I is not available,  
list it for hearing on 19.7.2000.

SKS ( L. Hmingliana ) / M(A) ( Lakshman Jha ) / M(J)

33/19.7.2000 Shri M.P.Dixit, counsel for the applicant.  
Shri G.Bose, counsel for the respondents.

With mutual consent, list it for  
hearing on 4.8.2000.

MRS.

( L. Hmingliana )  
Member (A)

( Lakshman Jha )  
Member (J)

34/4.8.2000

For want of time, list it for hearing  
on 19.9.2000.

MRS.

( L. Hmingliana )  
Member (A)

( Lakshman Jha )  
Member (J)

35/19.9.2000.

Shri M.P.Dixit, counsel for applicant

Shri G.Bose, counsel for respondents

With mutual  
consent, list it for hearing on 28.9.2000.

SRK/

( Lakshman Jha )  
Member (J)

OA-565/96

36/28.11.2000 None for the applicant

Shri G. Bose, counsel for respondents

List it for hearing on 27.11.2000.

SKS (Lakshman Jha) /M(J)

37/27.11.2000 Shri M.P. Dixit, counsel for the applicant.

Shri G. Bose, counsel for the respondents.

With mutual consent, list it for hearing on 8.1.2001.

MES.

( L.R.K. Prasad )  
Member (A)

( S. Narayan )  
Vice-Chairman

38./ 8.1.2001.

As per resolution taken in bar on the sad demise of Hon'ble Mr. Justice C.N. Tiwary, (Retd), the case is adjourned to 5.3.2001 for hearing.

/CBS/

( L.R.K. PRASAD ) /M(A)

( S. NARAYAN ) /V.C.

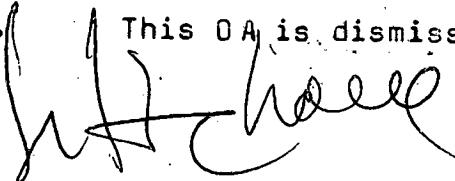
39./ 5.3.2001.

Shri M.P. Dixit, the counsel for applicant.

Shri G. Bose, the counsel for respondents.

Heard learned counsel appearing on either side. Referring to an order dated 8.1.2001 issued by the respondents railway, it was submitted that the grievances as laid down in the instant OA has been since been redressed. Accordingly, this OA has become infructuous. The copy of the said order is placed on record.

2. This OA is dismissed as withdrawn.

  
/CBS/ (L. HMINGLIANA)/M(A)

  
(S. NARAYAN)/V.C.